

**GOVERNMENT OF INDIA
AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMEOPATHY (AYUSH)
LOK SABHA**

UNSTARRED QUESTION NO:823

ANSWERED ON:27.02.2015

AYURVEDA SIDDHA UNANI AND HOMOEOPATHY MEDICINES

Chinnaraj Shri Gopalakrishnan; S.R. Shri Vijay Kumar

Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMEOPATHY (AYUSH) be pleased to state:

- (a) whether the Government has supported any project to develop ayurveda, siddha, unani and homoeopathy medicines to fight cancer and other noncommunicable diseases, and if so, the details thereof;
- (b) the number of patients having cancer and other non-communicable diseases being treated in the AYUSH hospitals and dispensaries in the country, State/UTwise;
- (c) the steps taken/proposed to be taken by the Government to make ayurveda, siddha, unani and homoeopathy medicines available at affordable costs in the medical shops in the country;
- (d) whether ayurveda, siddha, unani and homoeopathy medicines can be sold by ayurveda, siddha, unani and homoeopathy pharmacists only; and
- (e) if so, details thereof along with the action being taken by the Government to ensure its implementation and enforcement?

Answer

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK)

- (a): Yes. Details of research initiatives undertaken by the Central Council for Research in Ayurvedic Sciences (CCRAS), Central Council for Research in Unani Medicine (CCRUM), Central Council for Research in Siddha (CCRS) and Central Council for Research in Homoeopathy (CCRH) under the Ministry of AYUSH are given at Annexure.
- (b): Precise data in this regard is not maintained State/UT-wise.
- (c): Government ran AYUSH Hospitals and dispensaries provide Ayurveda, Siddha, Unani and Homoeopathy medicines free of cost. There is no mechanism in place to regulate prices of the Ayurveda, Siddha, Unani and Homoeopathy medicines.
- (d)&(e): While no licence is required for sale of Ayurveda, Siddha and Unani medicines under the provisions of Drugs & Cosmetics Act and Rules made thereunder; for sale of Homoeopathy medicines, it is required. State Licensing Authorities enforce the legal provisions for the sale of Homoeopathy medicines.